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## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Power filed

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12.09.2007

**CP 10/2007 (OA No.180/2005)**

Mr. C.B. Sharma, Counsel for applicant.  
Mr. Gaurav Jain, Counsel for respondents.

Heard the learned counsel for the parties.

For the reasons dictated separately, the CP is disposed of.

(TARSEM LAL)

(M.L. CHAUHAN)  
MEMBER (J)

or filtered out by a **MEMBER(A)** (another cell) which  
cell has the **filter** value of **0**. If the **filter** value is not **0**, then the  
cell is **disabled** and the cell value is **0**. If the **filter** value is **0**, then the  
cell is **enabled** and the cell value is **1**. The **filter** value is **0** if the cell  
is **disabled** and **1** if the cell is **enabled**.

ton and *salvo* with individualizing implications did not receive. How far, then, did the *salvo* effect of the *salvo* principle go?

2002,00 ₦. No other cash until total cash is ₦100,000.

CHURCH OF ST. JOHN THE BAPTIST

Digitized by Q.L.

QIV.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

Jaipur, the 12<sup>th</sup> day of September, 2007

CONTEMPT PETITION NO. 10/2007  
IN  
ORIGINAL APPLICATION NO. 180/2005

CORAM:

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER  
HON'BLE MR. TARSEM LAL, ADMINISTRATIVE MEMBER

Padam Chand son of Shri Kanhaiya Lal aged about 66years, resident of 17-KA-10, Jyoti Nagar, Jaipur. Pensioner of Central Government after retirement from Public Sector undertaking on restoration of one third (1/3) commutation value on 14.11.2001.

By Advocate: Mr. C.B. Sharma

.....Applicant

Versus

1. Smt. Rajani Riazwani, Additional Secretary/Secretary, Department of Pension and Pensioners Welfare, Government of India, Ministry of Personnel, Public Grievances, Lok Nayak Bhawan, New Delhi.
2. Shri Jawahar Thakur, Principal Chief Controller of Accounts, CBDT 9<sup>th</sup> Floor, Lok Nayak Bhawan, Khan Market, New Delhi.
3. Shri Ashok Kumar, Zonal Accounts Officer, CBDT, IIIrd Floor, North Block, Vikas Bhawan, IP Estate, New Delhi.

By Advocate: Mr. Gaurav Jain

.....Respondents

**ORDER (ORAL)**

Applicant has filed this Contempt Petition for the alleged violation of the order of this Tribunal dated 12.01.2007 passed in OA No. 180/2005.

2. Notices of this application was given to the respondents. Mr. Gaurav Jain, Advocate, puts appearance on behalf of the respondents. Today, he has produced certain documents namely Calculation sheet and Cheque No. 100141 dated 06.09.2007 amounting to Rs.61,427/- thereby showing that the order of this Tribunal dated 12.01.2007 has been complied with. This fact has also not been disputed by the learned counsel for the petitioner. The documents produced by the learned counsel for the respondents are taken on record.

3. In view of this development, the present Contempt Petition does not survives, which shall stands disposed of. Notices issued to the respondents are hereby discharged.

*Tarsem Lal*  
**(TARSEM LAL)**

**MEMBER (A)**

*M.L. Chauhan*  
**(M.L. CHAUHAN)**

**MEMBER (J)**

**AHQ**